## GOVERNMENT OF INDIA DEVELOPMENT OF NORTH EASTERN REGION LOK SABHA

STARRED QUESTION NO:12 ANSWERED ON:23.02.2010 NLCPR FUNDS Ajmal Shri Badruddin;Narah Smt. Ranee

## Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state:

- (a) whether any assessment has been made regarding the implementation status of various development projects in the North-Eastern States under the Non-Lapsable Central Pool of Resources (NLCPR);
- (b) if so, the details thereof;
- (c) whether any guidelines have been issued regarding the implementation and monitoring of the projects under NLCPR;
- (d) if so, the details thereof and the manner in which the same are enforced by the Union Government; and
- (e) the remedial steps taken/proposed to be taken for speedy completion and effective monitoring of the projects under NLCPR?

## **Answer**

MINISTER OF THE STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI BIJOY KRISHNA HANDIQUE)

(a) to (b) A statement is laid on the Table of the House.

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO.12 RAISED BY SHRI BADRUDDIN AJMAL, M.P. AND SHRIMATI RANEE NARAH, M.P. FOR 23RD FEBRUARY, 2010, REGARDING 'NLCPR FUNDS'

- (a): Yes Sir.
- (b): Assessment of the implementation status of various developmental projects implemented under Non-Lapsable Central Pool of Resources (NLCPR) in the North Eastern Region is built in the NLCPR guidelines. According to this, the second and subsequent installments of funds in the sanctioned projects are released only after the Utilization Certificate (UC) of 80% funds of the previous release is submitted by the State Government and commensurate physical progress is achieved in the project. For which State Government have to submit the UC along with latest Quarterly Progress Report (QPR), Photographs of the work completed, Inspection Report of the Nodal Officer of the Project and Work Plan for the funds required. Also, the status of the projects sanctioned is reviewed at various levels both within the State Governments and in the Ministry of DoNER from time to time. The project-wise status is available on the Ministry's website www.modoner.gov.in.
- (c)&(d): The guidelines for implementation and monitoring of NLCPR projects are in existence since November 2001 which were subsequently revised on November 2002, July 2004 and amended on 26.02.2007 and 19.08.2008. The guidelines were further revised in August 2009. The latest Guidelines (dated 06.08.2009) are available on the Ministry's website www.mdoner.gov.in. The guidelines of NLCPR are enforced by Union Government through Ministry of DoNER.
- (e): Provisions are there in the guidelines for speedy completion and effective monitoring of the projects under NLCPR which were further refined from time to time to make them more effective and simplified. In the recent revision of NLCPR guidelines on 06.08.2009, to speed up the implementation of the projects the timelines have been prescribed for submission of priority list, retention of projects, submission of Detailed Project Reports (DPRs) and examination of DPRs & sanction of projects. The fund release in the sanctioned projects have been restricted to three installments of 40%, 40% and 20%, time for utilization of funds by the State Governments have been increased from nine to twelve months and provision has been made for transfer of funds to implementing agencies by the State Governments within 15 days of its release.